

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6794
ANSWERED ON:08.05.2013
RESERVATION FOR DISABLED PERSONS
Gandhi Shri Feroze Varun

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has been successful in implementing a three per cent reservation for the disabled persons in educational institutions, as per the Disability Act of 1995;
- (b) if so, the State-wise details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) to (c): Yes, Madam. As per the Persons with Disabilities (Equal Opportunities, Protection of Rights and full Participation) Act of 1995, the University Grants Commission (UGC) has issued guidelines to the Universities and the Colleges for providing 3% reservation in admission for Persons with Disabilities (PwDs). Further, 3% reservation in admission is also provided for PwDs in Central Educational Institutions (CEIs) under the Ministry of Human Resource Development. However, the State-wise details are not centrally maintained.